

N.D.H.:23.10.2024

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO 864/ 2024

**IN THE MATTER OF :**

SUMIT SAINI

...APPLICANT

VERSUS

LUXMI TIMBERS

..RESPONDENT

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LUXMI TIMBW

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**Place:** New Delhi**Date:** 21.10.2024

FILED BY:

**(GAURAV AGARWAL)**  
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thereafter, taken away by locals and farmers after due verification by the Respondents. However, as the same is not a saleable product, separate/individual record is not kept of its disposal to the locals.

5. That with respect to the nature and adequacy of plantation carried out it is submitted that the Respondents have planted abundant trees/plants throughout the premises. The HSPCB is not correct in submitting in the report that plantation is being done only on boundaries/periphery. A copy of set of photographs from the unit dated NIL is **ANNEXURE R-1**.
6. That so far as the NOC from the State Ground Water Authority is concerned, the Respondents have obtained NOC for underground water valid up to 06.02.2024. The Respondent has applied for its renewal on 01.02.2024 via Application No. HWRA/IND/R/2024/1740, however, the same is pending disposal and there is no objection/defect notified in the said application.
7. That it may be pertinent to mention that the Respondent is a manufacturing unit engaged in the present industry since past more than 44 years. The Respondent has always complied and followed each and every rule and law scrupulously. However, the Respondents states that in the event any further direction, if any is passed by this Tribunal, Respondent shall be obliged to follow the same as well. It is lastly submitted that considering the fact of compliance by the Respondent and the fact that Respondent is a source of livelihood to huge section of society who are directly and indirectly engaged with the

Respondent, this Tribunal may be pleased to dismiss the O.A with heavy cost to the Applicant.

Manohar Lal Ahuja  
Proprietor, Luxmi Timbers  
Respondent

Through

  
(GAURAV AGARWAL)  
Advocate for Respondent No.1

GRV LEGAL  
Advocates and Legal Consultants  
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**AFFIDAVIT**

I, MANOHAR LAL AHUJA, aged about 75years, S/o Chanan Shah Ahuja, R/o House No. 10/11, Behind Madhu Hotel, Madhu Colony, Jagadhri, District Yamunanagar, Haryana 135001, do hereby state on solemn affirmation as under:

1. That the deponent is the Proprietor of the Respondent in the present Original Application as such I am well conversant with the facts and circumstances of the present case and hence, competent to swear this affidavit.
2. That I have gone through the accompanying Reply from para 1 to 7 and say that the contents thereof are true and correct to the best of my knowledge and belief and I believe the same to be true.
3. That the Annexures R-1 to the reply are true copy of the photographs.

Solemnly affirmed on this 15<sup>th</sup> day of Oct., 2024 at Yamunanagar, Haryana.

*Manohar Ahuja*

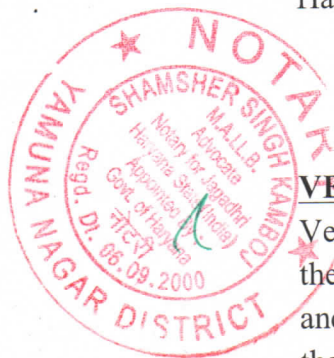
DEPONENT

**VERIFICATION**

Verified at Yamunanagar, Haryana on this 15<sup>th</sup> day of Oct., 2024 that the contents of my above affidavit are true and correct to my knowledge and no part of it is false and nothing material has been concealed therefrom.

*Manohar Ahuja*

DEPONENT



.....ATTESTE  
*Shamsheer Singh Kamboj*  
SHAMSHER SINGH KAMBOJ  
M.A.L.L.B.  
15/10/24



